

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UNSTARRED QUESTION NO. 2207

TO BE ANSWERED ON MONDAY, AUGUST 02, 2021/SRAVANA 11, 1943 (SAKA)

INSURANCE FRAUD

2207. SHRIMATI RANJEETA KOLI:

Will the Minister of FINANCE be pleased to state:-

- (a) the details of fraud on last day of the financial year 2012-13 by booking fake insurance premium running into crores, without actual receipt of premium from insured in Delhi Regional Office-I of the New India Assurance Co. Ltd (NIACL) with ulterior motive and malafide intention, which has also been reported by the Government/Audit agency;
- (b) whether the Audit agency/CVC have taken note of it and have asked NIACL to take necessary action and intimate the status/outcome of the case and if so, the details thereof;
- (c) whether, as disclosed by the Audit agency, the deliberate financial frauds committed by respective officers of NIACL were considered as wrongdoings and some administrative actions were taken by the Authorities; and
- (d) if so, the status thereof along with the steps taken by Authorities on the issue?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(DR. BHAGWAT KARAD)

(a):(a) to (d): Audit Department, Comptroller and Auditor General of India (CAG) has sought some information with regard to booking of the premium by New India Assurance Co. Ltd (NIACL), Delhi Regional Office-I.

CAG conducts audit as per audit mandate derived from the Constitution of India and the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971. After completion of the audit, CAG submits audit report to the President, who causes it to be laid before each House of Parliament as per Article 151 of the Constitution of India.
